

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2764/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in SA No.112/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PREMA DEVI & ORS.

PETITIONER(S)

VERSUS

RAMA KANT & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 27344/2025 - EXEMPTION FROM FILING O.T.

IA No. 27831/2025 - EXEMPTION FROM FILING O.T.

IA No. 27826/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 11-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Mr. Anurag Pandey, Adv.

Ms. Reena Pandey, AOR

Ms. Sangeeta Gaur, Adv.

For Respondent(s) :

Mr. Jaswant Singh Rawat, AOR

Mrs. Kamlesh Pant Uniyal, Adv.

Mr. Kashv Rai, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Mr. Jaswant Singh Rawat, learned counsel, accepts notice on behalf of all the respondents.
2. Let counter affidavit be filed within two weeks. Rejoinder thereto, if any, be filed before next date of listing.

3. List on 15.09.2025.

4. We make it clear that no further opportunity will be granted for this purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)